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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

KOLKATA BENCH

O.A. No. 350/1371..... of 2020

Smt. Durga Sarkar wife of Late

Hirendra Kumar Sarkar Ex Foreman

(Mech.) Rifle Factory Ishapore, aged

about 82 years(approx.), residing at 61,

Sitalatala Street, P.O. & P.S. -

Belgharia, Kolkata - 700056

.....Applicant

-Versus-

1. Union of India Service thorough
the Secretary, Ministry of Defence
(Finance) North Block, New Delhi -

110011

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2. The Director (PP) Department of Pension of Pensioner Welfare Lok Nayak Bhawan, Khan Market, New Delhi -110003.

3. The General Manager 'Pension Cell' Rifle Factory Ishapore, Ishapore – Nawabganj, West Bengal, Pin – 743144.

4. Principal Controller of Defence Accounts (Pension) Allahabad, Draupadi Ghat, near Sadar Bazar, Prayagraj, Uttar Pradesh:-21104.

5. Centralised Reconciliation & Settlement Cell, 4th floor, Gigaplex,

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Building No. 1. Plot No I.T. Airoli ,
Knowledge Park Airoli Novi
Mumbai(Maharashtra) -400708.

6. State Bank of India. (CPPC) 7th
floor, Block-c, Stand Road, Kolkata,
West Bengal -700006.

.....Respondents

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A.No. 350/1371/2020

Date of Order: 07.01.2021



Coram: Hon'ble Mr. Tarun Shridhar, Administrative Member

Durga Sarkar Applicant

- VERSUS -

Union of India & Ors. Respondents

For the Applicants : Mr. M.K.Bandyopadhyay, Counsel

For the Respondents : Mr. B.B.Chatterjee, Counsel for Official Respondents
Ms. S.Auddy, Counsel for Respondent No.6**ORDER (Oral)****Tarun Shridhar, Administrative Member:**

Heard Ld. Counsels for the parties and examined the record of the case.

2. Briefly stated, the husband of the applicant retired on attaining age of superannuation while working under Respondent No.3 in the year 1990. Subsequently, he expired on 20.04.2007. The present applicant, who is the widow of the deceased employee, represented for grant of additional family pension. Accordingly, a new E-PPO was issued in her favour but, unfortunately, her date of birth was incorrectly recorded. After repeated efforts and several representations, she managed to get the date of birth rectified in E-PPO, which has since been sent to the Principal Controller of Defence Accounts. However, despite this rectification she has till date not received the additional family pension she is entitled to.


3. It appears to be a case of lack of co-ordination between different departments of the Government as also the concerned bank, which is State Bank of India in this case.

4. Mr. B.B.Chatterjee, Ld. Counsel appearing for respondent nos. 1 to 5, draws attention to a Circular No. C-169 issued by the Pr. Controller of Defence Accounts dated 11.07.2017 wherein it has been specifically stated as under:

"PDAs are advised to affect payment based on e-PPO without waiting for any confirmation from respective HOOs."

5. There is no dispute regarding the entitlement of the applicant to receive additional family pension. Therefore, after hearing Ld. Counsels for the parties, a direction is given to Respondent Nos. 3 and 4 that they shall ensure settlement of additional family pension, which the applicant is entitled to since she has attained the age of 80 years, and release her pending dues forthwith along with the interest if any, in accordance with rules. It is expected that the Respondent Nos. 3 and 4 shall personally ensure that the matter is fully and finally settled within six weeks from the date of receipt of this order and for this purpose, if required, respondent No.3 shall depute a senior officer to personally liaison with the office of Respondent No.4.

6. With the above observation and directions, the O.A. stands disposed of. No order on costs.


(Tarun Shridhar)
Member (A)

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